

Statement of eligible investment received

Part A: Particulars of the Assessee			
1.	Name:	(refer Note 1)	
2.	Address:	(refer Note 2)	
3.	Permanent Account Number (PAN):		
4.	Tax Year		
5.	E-mail Id:		
6.	Contact Number:	Country Code	Number

Part B: Details of the Investment received																
7.	Details of eligible investments received, on or after the date of notification of the specified person, from the specified person or eligible Alternative Investment Fund out of the investment of the specified person:															
	Sl. No.	Name	PAN	Opening balance of eligible investments received			Eligible investments received during the year			Eligible investments returned during the year			Closing balance of eligible investments received			
	A	B	C	D			E			F			G			
	1.															
	2.															
	Total															
8.	Details of all the investments made out of the eligible investments listed in Sl. No. 7:															
	Sl. No.	Name	Date of investment	Nature of investment (refer Note 3)	Details of the entity in which Investment is made			Opening balance of the investment	Amount of investment made during the year	Amount of investment sold/liquidated during the year	Date of investment or date of sale/liquidation, as the case maybe	Closing balance of the investment	Nature of income (refer Note 4)	Income on investment during the year	Out of the income in column N Nature of income to the specified person/eligible Alternative Investment Fund	Income to the specified person/eligible Alternative Investment Fund
					Nature of entity (refer Note 5)	Name of entity	PAN of the entity									
	A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P
	1.															
	2.															
	Total															
9.	Details of investment received from specified person or eligible Alternative Investment Fund listed in Sl. No. 7, but the investment not covered in Sl. No. 7:															
	Sl. No.	Name, listed at Sl. No. 7		PAN		Opening balance of the investments received		Investments received during the year not covered in Sl. No. 7		Investments returned during the year		Closing balance of investments received				

			covered in Sl. No. 7			
A	B	C	D	E	F	G
1.						
2.						
Total						

10. Details of all the investments made out of the investments listed in Sl. No. 9:																
Sl. No.	Name	Date of investment	Nature of investment (refer Note 3)	Details of the entity in which Investment is made			Opening balance of the investment	Amount of investment made during the year	Amount of investment sold/liiquidated during the year	Date of investment or date of sale/liiquidation, as the case maybe	Closing balance of the investment	Nature of income (refer Note 4)	Income on investment during the year	Out of the income in column N, Nature of income to the specified person/eligible Alternative Investment Fund	Income to the specified person / eligible Alternative Investment Fund	
				Nature of entity (refer Note 5)	Name of entity	PAN of the entity										
A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P	
1.																
2.																
Total																

Declaration

This is to certify that the details of investment declared above are true to the best of my knowledge and belief. I also affirm that I am making this application in my capacity as _____ (designation) and that I am holding PAN _____ and I am competent to make this application and verify it.

Place:

Signature:

Date:

Name:

Designation:

Notes:

- The name shall include full name of the specified person i.e. wholly owned subsidiary of the Abu Dhabi Investment Authority, sovereign wealth fund, pension fund and Public Investment Fund (and its wholly owned subsidiary) of the Government of the Kingdom of Saudi Arabia.
- The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country/specified territory and pin code.
- In Part B (Sl. No. 8 and 10), one of the following codes is to be selected:

Nature of Investment	Code
Debt	1
Equity	2
Preference Shares	3

Others (Please specify)	4
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4. In Part B (Sl. No. 8 and 10), one of the following codes is to be selected:

Nature of Income	Code
Interest	1
Dividends	2
Capital Gains	3
Others (Please specify)	4

5. In Part B (Sl. No. 8 and 10), one of the following codes is to be selected:

Nature of entity in which investment is made	Code
Business Trust referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(A)]	1
Eligible Infrastructure Facility referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(B)]	2
Eligible Alternative Investment Fund referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(C)]	3
Eligible Domestic Company referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(D)]	4
Eligible Non-Banking Financial Company referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(E)]	5

6. The total of Part B (Sl. No. 8, column L) should tally with the total of Part B (Sl. No. 7, column G) except for the amount which has not been invested so far.
7. The total of Part B (Sl. No. 10, column L) should tally with the total of Part B (Sl. No. 9, column G) except for the amount which has not been invested so far.
8. Some of the information in the form would be pre-filled to the extent possible.
9. The amount mentioned in this form is to be filled in rupees unless stated otherwise.